

Increase in fine on parking vehicles on notified streets in New Delhi

*162. SHRI AMAR SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has received any proposal to make amendment in the Motor Vehicles Act to increase the fine for parking vehicles on notified public streets in New Delhi and if so, the details thereof;

(b) the details of the roads proposed to be notified for this purpose; and

(c) whether Government proposes to impose penalty on parking of vehicles on streets of residential colonies and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) No, Sir.

(c) The Motor Vehicles (Amendment) Bill, 2017, passed by Lok Sabha on 10th April, 2017 and presently in Rajya Sabha for consideration and passing *inter-alia* proposes for enhancement of penalty for unauthorised parking upto ₹500/- per hour from the present penalty of ₹50/- per hour. Section 127 of the Motor Vehicles Act, 1988 permits removal of an abandoned or unattended vehicle from a public place under orders of a police authority. Further, as per section 117 of the Motor Vehicles Act, 1988, the State Government or any authority authorised in this behalf by the State Government may, in consultation with the local authority having jurisdiction in the area concerned, determine places at which motor vehicles may stand either indefinitely or for a specified period of time.

Skill development in coal sector

†*163. SHRI RAM KUMAR KASHYAP: Will the Minister of COAL be pleased to state:

(a) whether Government has launched or intends to launch any scheme for skill development in coal sector and if so, the details thereof;

(b) whether, following the closure of units in coal sector, workers in coalfields are being imparted training to enable them to earn their livelihood even outside the coalfields and if so, the details thereof; and

†Original notice of the question was received in Hindi.

(c) whether any amount has been allocated for training purposes, if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Coal India Limited (CIL) has launched a CIL-National Skill Development Fund-National Skill Development Corporation Skill Development Project. The Project will provide training and undertake Recognition of Prior Learning (RPL) to 2.7 Lakh persons over a period of 2 years as per National Skills Qualification Framework (NSQF) in its operational areas and neighboring regions.

The project has outlined targeting RPL for 1.00 Lakh CIL employees, 0.68 Lakh Contract Workers, Fresh Skilling for 0.7 Lakh beneficiaries and training for 0.3 Lakh School Children. Under the RPL component, training of 38,575 persons for both Mining and non-Mining fields has already been achieved. Out of these 38,575 trained persons, RPL has been completed for 33,914 on-roll employees and 4661 contract workers. Under Fresh Skilling programmes, impetus has been given in specific areas like Mining, Healthcare and Security.

(c) An amount of ₹ 15 cr. has been approved by CIL Board for CIL-NSDC-NSDF Skill Development Project and the entire money has been disbursed to NSDF.

Growth in electricity generation vis-a-vis demand

*164. SHRI DILIP KUMAR TIRKEY: Will the Minister of POWER be pleased to state:

(a) whether, current growth rate in electricity generation in the country is considerably higher than the growth rate in electricity consumption;

(b) if so, the details thereof including the details of per capita electricity consumption at present, State-wise; and

(c) the steps taken by Government to address the gap between electricity generation and its consumption?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) The growth rate of electricity generation in the year 2016-17 (including renewable) was 5.8% while the growth rate in consumption (electricity supplied) of electricity was 4.1%. The State-wise details of per capita electricity consumption are given in the Statement (*See below*).